12.22 hrs

Title: Valedictory references made on the conclusion of the second part of the Sixth Session of the Thirteenth Lok Sabha.

MR. SPEAKER: Hon. Members, the Sixth Session of the Thirteenth Lok Sabha will be coming to an end in a short while from now, eight sittings before its scheduled date of conclusion. The Session commenced on 19th February 2001 with the Address by the hon. President to Members of both the Houses of Parliament assembled together in the Central Hall. The Session, in all, had 31 sittings.

This being the Budget Session, the most important work related to financial business. The Railway Budget and General Budget for the year 2001-2002 were presented on 26 and 28 February 2001 respectively. Rules require that the Standing Committees shall consider the Demands for Grants after the General Discussion on the Budget in the House is over. Since, in the then prevailing situation it was not possible to have a General Discussion on the Railway Budget and General Budget, the relevant rule had to be suspended to enable the Standing Committees to consider the Demands for Grants in the recess from 24 March 2001 to 15 April 2001.

For the first time in the history of Lok Sabha, the Railway Budget had to be passed without a discussion, due to continuous disruption of proceedings. As the House is aware, I held several meetings with Leaders to end this impasse. Ultimately with the cooperation of the hon. Leader of the House, hon. Leader of the Opposition and all other Leaders, the House could have a 13 hour long debate on the Demands for Grants in respect of Budget (General) and Finance Bill, 2001 before they were passed on 24 and 25 April, 2001 respectively. I take this opportunity to express my thanks to all the Members for their cooperation. I only hope that such a situation of passing the Budget without discussion would never recur.

Earlier, the House passed the Motion of Thanks on the President"s Address on 12 March 2001 after a discussion lasting for thirteen and a half hours, spreading over three days.

In the Session, the House passed 16 Bills. Some of the Bills passed include the Taxation Laws (Amendment) Bill, 2001; the Electricity Regulatory Commission (Amendment) Bill, 1999; the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2001; and the Finance Bill, 2001. As many as 61 Reports were presented by the Standing Committees of Lok Parliament.

The House discussed two matters of urgent public importance under Rule 193. These were on the situation caused by severe earthquake in Gujarat on 26th January, 2001 and the problems being faced by farmers. The House discussed and negatived a Motion under Rule 184 that sought to disapprove the disinvestment of Bharat Aluminium Company Limited. The House also adopted a Motion moved by the Minister of Parliamentary Affairs for appointing a Joint Committee to go into the irregularities and manipulations in the stock market.

As regards the Question Hour, out of 600 Starred Questions listed, 66 were answered orally in the House. Written replies were given in the case of 6214 Unstarred Questions. Fifteen Statements were made by Ministers on different subjects. As many as 249 matters were raised by Members under Rule 377, while 144 matters of urgent public importance were raised during the 'Zero Hour'.

Coming to the Private Members' Business, 20 Private Members' Bills were introduced during the Session. One Bill was part discussed. Out of two Private Members' Resolutions discussed, one was withdrawn after discussion and the other remained part discussed.

The functioning of the House was greatly affected due to its frequent adjournments. The House lost nearly 74 hours of its valuable time as against a little over 109 hours it actually sat for transacting the business. This is indeed disturbing and I am sure every Member has the same feelings. It should be our collective endeavour to ensure that the House completes all its listed business in an orderly manner in future.

In the end, I again express my thanks to the hon. Leader of the House, the hon. Leader of the Opposition, the hon. Leaders of various Parties and Groups in the House, the Chief Whips and Whips of Political Parties and all Members of the House for their kind co-operation and courtesy extended to me and my colleagues, the hon. Deputy-Speaker and members on the Panel of Chairmen. I would also like to express our appreciation and thanks to the officers and staff of the Lok Sabha Secretariat and other allied agencies for their valuable support in running the House.

12.27 hrs.

SHRIMATI SONIA GANDHI (AMETHI): Mr. Speaker Sir, as we adjourn *sine die* and all hon. Members proceed to their respective States, many to campaign for their Assembly elections, I stand to thank you and, through you, all

Members of the House for their exertions and contributions to this somewhat eventful and, at times, acrimonious Session. The noise of democracy was heard loud and clear during this Session though transparency, which is the essence of democracy remained, at times, elusive.

We returned after the brief recess in the hope that the customary interaction between the Government and the Opposition would find a way to proceed with the important business of passing the General Budget and related financial business. But, unfortunately, it took time for the treasury benches to understand our position.

What we do here, in this august House, is seen and heard by the people outside and will also be perused by generations to come. We are a part of the history of this great nation. It depends, of course, upon us as to what impression we wish to leave behind. We are also the inheritors of a great tradition. This House has seen some of the tallest sons and daughters of India whose each stride was a source of inspiration, whose each word still resounds in this grand chamber of Indian democracy. Since many of them were outstanding members of the Congress Party, we are even more conscious of that exacting and inspiring heritage.

We came to the House in this Session with a sense of a moral obligation to place on record our honest feeling that this was a moment for rising above party considerations. The nation had been stunned by a shocking expose. The issue went beyond allegations and motives. It raised in our minds and in the minds of millions of citizens serious doubts about the integrity of our Defence purchase procedures and the clear possibility that this could lead to compromises concerning national security.

We believed that our demand for a JPC was a legitimate one, was a valid one. Besides, it was a proposal which had emanated from the Government itself, to begin with. We were not interested in scoring points. We sincerely wanted to move forward. We welcomed the Government's stand that it had an open mind on the setting up of a JPC. Since the Government has not responded as yet positively on the issue, we will continue to agitate the issue both inside and outside the House.

In the end, I would like to thank you for handling this extremely difficult Session with great skill and with great patience. On behalf of my Party and on my own behalf, I extend, through you, Sir, our best wishes to all our friends and colleagues on both sides of this House till we meet again, I hope, on a more positive note.

MR. SPEAKER: Now, the hon. Prime Minister to speak.

...(*Interruptions*)

कुंवर अखिलेश सिंह (महाराजगंज, उ.प्र.) : महोदय, मैं एक मिनट में अपनी बात कहना चाहता हूं। â€¦(व्यवधान)

अध्यक्ष महोदय : आप बैठिए ।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): Sir, nothing should go on record. We should not create a new precedent....(*Interruptions*)

MR. SPEAKER: Nothing should go on record.

*(Interruptions)**

12.33 hrs.

(तत्पश्चात् श्री कुंवर अखिलेश सिंह तथा कुछ अन्य माननीय सदस्यों ने

सदन से बाहर चले गये)

अध्यक्ष महोदय : अखिलेश जी, आपको मालूम नहीं है, आप क्या कर रहे हैं ।

â€¦(व्यवधान)

प्रधान मंत्री (श्री अटल बिहारी वाजपेयी) : अध्यक्ष महोदय, सत्र का अवसान हो रहा है । परिपाटी है कि अवसान के अवसर पर हम भविय के लिए आशायें प्र ाकट करते हैं और सत्र के दौरान जो उपलब्धियां होती हैं, आपके नेतृत्व में उनका गुणगान भी करते हैं। यह एक परिपाटी हो गई है। लेकिन यह परिपाटी मात्र कर्मकाण्ड बनकर न रह जाए, इसलिए जरूरी तौर से इस बात पर विचार होना चाहिए कि जो सत्र बड़े अच्छे वातावरण में आरम्भ होता है और जिसका सत्रावसान भी गम्भीरता के क्षणों मे होता है, वह सत्र निरन्तर ठीक क्यों नहीं चल पाता, संसद की कार्यवाही में समन्वय क्यों नहीं रह पाता । संसद चर्चा का स्थान है । फैसले बहुमत से होते हैं, लेकिन अगर संसद को चलने से रोका जाए, तो फिर लोकतन्त्र पर आघात होता है ।

तहलका काण्ड एक गम्भीर काण्ड है । हमने उसे बहुत गम्भीरता से लिया है ।

वह सारे सदन के लिए और सभी दलों के लिए एक चेतावनी है, चुनौती है। उस पर चर्चा हो, यह हमारी इच्छा थी। हम चर्चा का वातावरण बनाने के लिए भी तैयार थे, लेकिन मेरी मुश्किल यह हो गई कि

* Not Recorded

आपको बीच में डालना पड़ा, क्योंकि मेरा त्यागपत्र मांगा जा रहा था। मैं 40 साल से पार्लियामेंट का सदस्य हूं। मुझे ऐसे अपशब्द कभी नहीं सुनने पड़े, लेकिन अपशब्दों का प्रयोग हुआ है। क्या गाली-गलौच संसदीय कार्यवाही का एक अंग बनेगी? हाथा-पाई की भी नौबत आ गई थी। संसार के सबसे बड़े लोकतंत्र के लिए इससे बढ़कर चिन्ता की बात और कोई नहीं है। फिर भी मैंने सोनिया जी को पत्र लिखा और इस बात का प्रयास किया कि कोई रास्ता निकाला जाए। मुझे खुशी है कि आपके हस्तक्षेप से रास्ता निकला, लेकिन हर बार आपको बीच में डालने की जरूरत नहीं पड़नी चाहिए। पक्ष और प्रतिपक्ष आपस में बैठ कर तय कर लें। लेकिन यह तभी संभव है जब ईमानदारी पर शक न किया जाए। हमने जब जेपीसी बनाने की बात कही थी वह उस समय स्वीकार नहीं हुई। हमने कमीशन नियुक्त कर दिया। कमीशन और जेपीसी साथ नहीं चल सकते। सब बातों पर विचार करना पड़ता है और अगर चर्चा के बाद सदन बहुमत के द्वारा या सर्वानुमति के द्वारा इस परिणाम पर पहुंचता कि कमेटी का निर्माण होना चाहिए तो उसके लिए भी हमने कहा था कि हमारा खुला दिमाग है, मगर खुले दिमाग का मतलब खाली दिमाग नहीं है। हमारे भी मापदंड हैं और हम उन मापदंडों का पालन कर रहे हैं। हम आशा करते हैं कि सब उन्हीं मापदंडों का पालन करें।

मुझे सदन में गालियां दी गईं, किसी ने एक शब्द तक नहीं कहा कि यह असंसदीय है, इस तरह के शब्दों का प्रयोग नहीं होना चाहिए। लेकिन मैं उस प्रकरण को भूलने के लिए तैयार हूं। मैं चाहता हूं कि जब हम संसद में मिलें तो कार्यवाही ठीक से चले। अगर हम अल्पमत में हैं तो आप हमें हटा दीजिए। हमारी सरकार एक वोट से गिरी थी, हम एक वोट से गिर गए और जब हार गए तो चले गए। हमने विवाद खड़ा नहीं किया लेकिन नैतिकता की दुहाई देकर यह कहा जाए कि आपको त्यागपत्र देना चाहिए तो ऐसे बहुत से मामले आए हैं और आ रहे हैं, जिनमें नैतिकता एकपक्षीय नहीं होगी, द्विपक्षीय नैतिकता का प्रयोग करना पड़ेगा। लेकिन जो कुछ हुआ है वह सचमुच में पीड़ादायक है। मैं संसद में इसलिए नहीं आया था। मैंने 40 साल तक इसके लिए प्रतीक्षा की थी। भगवान राम ने रामायण में कहा था कि मैं मरने से नहीं डरता, मगर बदनामी से डरता हूं -

"न भीतो मरणागथमि केवलम् दूतितो यश"

मगर यहां किसी के सम्मान की रक्षा हो सकती है। मैं ऐसा नहीं कहता कि इसमें एकतरफा कार्यवाही हुई है, इसके लिए दोनों दोाी हैं। हम भी दोाी हैं, जहां हमारा दोा है, हम स्वीकार करने के लिए तैयार हैं, लेकिन उसके लिए वातावरण कैसा होना चाहिए। अगर नीतियां इसलिए बनाई जाएं, प्रस्ताव इसलिए लाए जाएं, चर्चा इसलिए उठाई जाए कि किसी की इमेज़ खराब करनी है, हम एक-दूसरे की इमेज़ का खंडन करने में लगे हुए हैं और इधर देश की इमेज़ खराब हो रही है। हम संसार में सबसे बड़ा लोकतंत्र होने का दावा करते हैं, मगर क्या हो रहा है। दुनिया हमें किस तरह से देख रही है।

अध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मध्यस्थता की। वैसे हम द्विपक्षीय वार्ता द्वारा हल निकालने के पक्ष में हैं लेकिन कभी-कभी तृतीय पक्ष की आवश्यकता होती है और आप पक्ष और विपक्ष के बीच में निपक्ष हैं। आपने प्रयास किया कि रास्ता निकले और रास्ता निकला है। मैं समझता हूं कि अगले सत्र में जब हम मिलें और पक्ष और प्रतिपक्ष के बीच में अगर आपकी आवश्यकता हो तो आपके द्वारा ऐसा प्रयास होना चाहिए कि भविय में इस तरह की पुनरावृति न हो। हम संसद की गरिमा को बनाए रख सकें और लोकतंत्र की रक्षा कर सकें।

12.40 hrs. NATIONAL SONG

(The National Song was played.)

MR. SPEAKER: The House stands adjourned *sine die*.

12.41 hrs

The Lok Sabha then adjourned sine die.